

(i) He/She or any member of the family or dependent does not own house or plot of land in Delhi;

(ii) The case as specifically recommended by the concerned Ministry with the approval of the Minister-Incharge;

(iii) Total income of person from all sources is not more than Rs.3000/- p.m.

(iv) The type of accommodation would be restricted to type-D;

(v) Licence fee should be charged under FR-45-B with departmental charges;

(vi) The person concerned should not be in regular employment under the Govt. or any other semi-govt./private organisation;

(vii) The duration of allotment would be for three years and no extension beyond this period should be allowed.

2. It is requested that all existing cases may be reviewed in the light of the above decision and further action taken and in future allotments may be made strictly according to the guidelines approved by the Cabinet Committee on Accommodation.

Copy of O.M. No. 12035/8/93-Pol.II dated 10th October, 1996 regarding Allotment of general pool accommodation to non-eligible persons on security grounds-policy guidelines.

Guidelines for allotment of general pool accommodation to ineligible persons on security grounds were placed before the Cabinet Committee on Accommodation, which at its meeting held on 12.9.96 has approved the following guidelines:

(i) The general pool accommodation shall be allotted to only those persons who are in the Z+ security category;

(ii) There must be a clear nexus with the public interest to justify the allotment of general pool accommodation to such persons. Ministry of Home Affairs would examine in each case that allotment of government accommodation to a person in the Z+ category is in public interest and the security threat to the person has emanated from the duties performed in public office held by him in the past. Ministry of Home Affairs should also opine whether it is absolutely necessary to provide the person concerned a house in Delhi;

(iii) On receipt of a request from the persons concerned for allotment of government accommodation on security grounds, MHA will carry out an exercise to ascertain whether a person in the Z+ security category owns a house in Delhi in his or spouse's name and whether security arrangements can be provided in that house itself;

(iv) Further action to provide a govt. accommodation to the protectees in Delhi shall be taken by the Dte. of Estates, based on the recommendations of the Ministry of Home Affairs;

(v) Not, higher than Type-VI accommodation shall be allotted to such protectees and it could be even lower depending upon the threat perception in individual cases;

(vi) The applicant, shall confirm his willingness/capacity to pay the market rent/special licence fee in advance and continuous default in payment of prescribed rent for three months or more would render him liable for eviction;

(vii) Market rate of licence fee shall be charged for the government accommodation so allotted to a protectee. In case the protectee has a house in Delhi, he must surrender the same to the government for the period of his occupation of govt. accommodation. In such cases, special licence fee shall be charged for the period of occupation of government accommodation instead of market rent;

(viii) The allotment shall be for a period of one year and can be extended for a further period of one year at a time, subject to CCA being satisfied about the need for extension, based on the threat perception to be reviewed by Ministry of Home Affairs from time to time.

2. While reviewing the existing cases of protectees occupying government accommodation, it shall be kept in view whether they are otherwise eligible for such government accommodation.

3. It is requested that all existing cases allotments made on security grounds may please be reviewed according to the above instructions and further action be taken.

Energy Efficient Lamps

812. SHRI ANANT GUDH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have issued directives to the State Governments for using energy efficient lamps in Government offices;

(b) if so, the details thereof;

(c) estimated energy conservation as a result thereof; and

(d) the reaction of the State Governments to the switchover and estimated cost involved ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b) Ministry of Power has addressed letters to State Governments to increasingly use energy efficient lamps and to discard the use of incandescent bulbs altogether in public places and Government offices within a period of two years.

(c) Use of energy efficient lamps can result in significant energy savings. However, as there are a variety of energy efficient lamps available, the quantum of energy saved through adoption of such lamps would depend upon the type of the lamps used.

(d) The State Governments have so far not reacted to the proposal.

[*Translation*]

Allocation under NRY

813. SHRI BHAGWAN SHANKAR RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the total amount released to Uttar Pradesh under Nehru Rozgar Yojana during 1994-95 and 1995-96;

(b) the amount allotted for 1996-97;

(c) whether the amount allotted to State has been spent fully by the State Government and for the purpose it was sanctioned; and

(d) if not, the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The total Central amount released to Uttar Pradesh under Nehru Rozgar Yojana during 1994-95 and 1995-96 is Rs.1323.84 lakhs and Rs.1104.24 lakhs respectively.

(b) A sum of Rs.1025.45 lakhs has been released for the year 1996-97.

(c) Out of total funds of Rs.5755.88 lakhs (Central and State) available for the years 1994-95 to 1996-97, the State Government of Uttar Pradesh has reported expenditure of Rs.4756.29 lakhs.

(d) The performance of State Government of Uttar Pradesh under Nehru Rozgar Yojana is satisfactory.

[*English*]

Rural Electrification

814. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Rural Electrification Corporation is assisting for setting up of Rural Power Co-operative Societies in Karnataka for generation and distribution of power;

(b) If so, the number of such societies at present being assisted by the above Corporation;

(c) the number of new proposals for setting up of Rural Power Co-operative Societies in Karnataka received for assistance;

(d) the amount of assistance provided to these societies in the State during 1995-96 and 1996-97; and

(e) the formalities to be observed to obtain assistance by the Rural Power Co-operative Societies from the REC?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b)

Rural Electrification Corporation has assisted the setting up of Hukeri Rural Electric Cooperative Society in Karnataka for distribution of Power.

(c) No proposal has been received in 1996-97.

(d) The total loan disbursed to Hukeri RE Cooperative Society upto June, 1984, by Rural Electrification Corporation is Rs.284.40 lakhs. However, no further assistance has been disbursed, thereafter, including in 1995-96 and 1996-97.

(e) The formalities required to be completed to obtain assistance by the Rural Electric Cooperative Society are as under :

(i) The original RE Cooperative project for distribution/sale of power is required to be prepared by the SEB in the State, for an area, earmarked for the purpose by the State Government.

(ii) The concerned SEB has to agree to supply adequate power to the society area at the rates determined by REC guidelines.

(iii) Completion of formalities like registration of the society, formulation of bye-laws as prescribed by REC, obtaining electrical licence, appointment of Directors, transfer of area to society etc. are required to be completed before the project is considered for sanction by REC.

(iv) Loan amount is released to the society against the State Government guarantee which is obtained by the Registered RE Cooperative Society.

Power Grid Corporation

815. SHRI MANGAL RAM PREMI : Will the PRIME MINISTER be pleased to state :

(a) whether the Comptroller and Auditor General (CAG) in its latest special audit report has concluded that irregularities have been committed by the Power Grid Corporation of India in the import of the Controversial Emergency Restoration system (ERS) equipment;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) A draft audit para regarding 'Purchase of Emergency Restoration Systems' has been sent to this Ministry by the Principal Director of Commercial Audit on which the comments of this Ministry have been sought. The comments of this Ministry are under preparation and will be shortly communicated to the Principal Director of Commercial Audit. The C&AG will finalise the report after taking into consideration the clarifications/comments furnished by the Ministry.

(b) and (c) Do not arise in view of (a) above.